

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Date 16/11/2011

Appeal No. E/93 /2011, 133 - 134 /2011 - SM[BR]

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S SHREE RAJ PAN MASALA (P) LTD.
VILLAHE-BANER, DISTT. JODHPUR.
M/S SHREE RAJ PAN MASALA (P) LTD.,

Appellant
Vs
Respondent
dated 2.11.2011

C.C.E. JAIPUR II

I am directed to transmit herewith a certified copy of Final order No. 782 -784 /2011-SM[BR]
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent
C.C.E. JAIPUR II
N.C.R.BUILDING, STATUE
CIRCLE, "C" SCHEME, JAIPUR
302005.

2. Adv. / Consult
MR.AJAY SINGH & ASSOCIATES
4A,2ND FLOOR, RAHIMTOOLA HOUSE, 7, HOMJI STREET, OPP P M ROAD,
FORT, MUMBAI-400001

3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi -
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file

2. **M/S K.V. JOSHI & C.K. PAUL,**
TOBACCO MERCHANTS,
VII/437, P.O. KATTOOR, THRISSUR, DISTT. KERALA.

2. **M/S K.V. JOSHI & C.K. PAUL,**
TOBACCO MERCHANTS,
VII/437, P.O. KATTOOR, THRISSUR, DISTT. KERALA.

Assistant Registrar
(SM Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM, NEW DELHI-110066.

SINGLE MEMBER BENCH

Court No.3

Excise Appeal No.93,133-134 of 2011-SM

(Arising out of Order-in-Appeal No.332 to 336(CB)CE/JPR-II/2010
dt.17.8.10 passed by the CCE(A), Jaipur-II)

Date of Hearing/Decision: 02.11.2011

For approval and signature:

Hon'ble Mrs.Archana Wadhwa, Member (Judicial)

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether Their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

M/s.Shree Raj Pan Masala

Appellant

M/s.K.V.Joshi & C.k.Paul

Shri K.V.Joshi Partner of M/s.K.V.Joshi & C.K.Paul

Vs.

CCE, Jaipur-II

Respondent

Present for the Appellant: None

Present for the Respondent: Shri P.K.Sharma, DR

Coram: Hon'ble Mrs.Archana Wadhwa, Member (Judicial)

final ORDER NO. 782-784/2011 SM (Br)

PER: ARCHANA WADHWA

Vide Stay Order No.526-528/2011-SM (Br.) dt.26.8.11,
the appellant was directed to deposit entire amount of duty, penalty
and interest and others two appellants were directed to deposit an

amount of Rs.1 lakh each as condition of hearing their appeals. On matter being called for ascertaining compliance of the above orders, neither anybody appeared nor is there any compliance report on record. Further, as per the report of the Registrar, the stay order does not stand complied with.

2. In view of the above, all the appeals are dismissed for non compliance of the provisions of section 35F of Central Excise Act, 1944 read with stay order.

(Pronounced in the open court)

(ARCHANA WADHWA)
MEMBER (JUDICIAL)

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